ITEM NO.43 REGISTRAR COURT. 2 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 31661/2016

SANTOSH KUMAR AND ORS Petitioner(s)

VERSUS

STATE OF U.P. AND ORS. Respondent(s)

(with interim relief and office report)

WITH
SLP(C) No. 32262/2016
(With Appln. (s) for exemption from filing c/c of the impugned Judgment and Interim Relief and Office Report)

Date : 12/04/2017 This petition was called on for hearing today.

For Petitioner(s) Mr.Abhijit Sunny,Adv.
M/s Vidhi International,Adv.

For Respondent(s) Mr.Upendra Mishra,Adv.
Mr. Vinay Garg,Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No.31661/2016

Ld.counsel for the petitioner has failed to furnish the fresh particulars and to take fresh steps for service of notice to the respondent Nos.3 & 4 and also failed to take fresh steps of respondent No.5 despite opportunities given. However, I am inclined to grant two more weeks time subject to the condition that he takes steps and deposits a sum of Rs. 1000/- in the Supreme Court Employees Mutual Welfare Fund as cost within the above period. If the above conditions are not satisfied, list the matter

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Date: 2017.04.12 16:50:23 IST
Reason:

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before the Hon'ble Judge in Chambers for non-prosecution. If steps are taken, issue notice and list the matter on 13.07.2017 before this Court.

SLP(C) No.32262/2016

Ld.counsel for the respondent Nos.1-3 has already filed the counter affidavit, but he has failed to file the vakalatnama despite opportunities given. Hence, the counter affidavit filed by him is taken off the record.

However, service is deemed complete. Hence, list the matter before the Hon'ble Court as per rules.

(M V RAMESH)
Registrar

SB